

IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH, MUMBAI  
BEFORE SHRI M BALAGANESH, ACCOUNTANT MEMBER &  
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER

ITA No. 7285/Mum/2018  
(A.Y: 2014-15)

Purple Pebble Entertainment Co. Pvt Ltd., 807B, Raj Classic, Yari Road, Versova Andheri (W), Mumbai – 400061.	Vs.	ACIT 16(1) Aayakar Bhavan, MK Road, Mumbai – 400020.
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AAGCP3468C		
Appellant	..	Respondent

Appellant by :	Withdrawal Letter dt 21.05.2021
Respondent by :	Ms. Shreekala Pardeshi, DR

Date of Hearing	31.05.2021
Date of Pronouncement	31.05.2021

आदेश / O R D E R

**PER PAVAN KUMAR GADALE, JM:**

The assessee has filed the appeal against the order of the Commissioner of Income Tax (Appeals) - 4, Mumbai, passed u/s. 143(3) and 250 of the Income Tax Act, 1961.

2. At the time hearing, the assessee has filed a letter dt 21-05-2021 mentioning that it intend to settle the tax litigation by opting for ‘Vivad se Vishwas Scheme 2020’ (VSVS2020) and filed an application in Form No. 1 & 2

under VSVS Rules 2020. Contra, the Ld.DR has no objections.

3. We heard the Ld DR and perused the material on record. Since the assessee has filed a letter dt 21.05.2021 mentioning that it has opted for 'Vivaad se Vishwas Scheme 2020' and received Form-3 from the income tax department. We are of the view that, no purpose will be served in keeping the appeal pending. Accordingly, we dismiss the appeal of the assessee as withdrawn and the assessee is given liberty to move an application u/s 254(2) of the Act to recall the present order as per provisions of Law.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 31.05.2021

Sd/-	Sd/-
(M BALAGANESH)	(PAVAN KUMAR GADALE)
<b>ACCOUNTANT MEMBER</b>	<b>JUDICIAL MEMBER</b>

Mumbai, Dated 31.05.2021  
KRK, PS

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त(अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

( Asst. Registrar)  
ITAT, Mumbai

		Date	<u>Initial</u>	
1.	Draft dictated on	31.05.21		PS
2.	Draft placed before author	31.05.21		PS
3.	Draft proposed & placed before the second member			PS
4.	Draft discussed/approved by Second Member.			PS
5.	Approved Draft comes to the Sr.PS/PS			PS
6.	Kept for pronouncement on			
7.	File sent to the Bench Clerk			
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			
11.	Dictation Pad is enclosed			